

[Shri Bijoy Krishna Handique]

Control Act and zoning regulation. Besides, the style of functioning of the Public Housing Agency has been in gross violation of the objectives and the strategies of the National Housing Policy. Instead of taking up the role of a motivator and facilitator as advocated by the policy, the Public Housing Agency has been functioning as a provider, promoter and builder. In many cases, we have seen that the slum dwellers who are given the tenements and lands at a low price are tempted and pressurised to sell them away and squat elsewhere on any available marginal land.

MR. SPEAKER: Mr. Handique, do you need more time?

SHRI BIJOY KRISHNA HANDIQUE:
Yes, Sir.

MR. SPEAKER: you can continue after the recess.

I am happy to announce that an agreement among the leaders of the parties to overcome the impasse in the House has been arrived at. I shall read out the details of the agreement at 2.30 p.m. I request the members of the Opposition Parties to be present in the House at 2.30 p.m. and the Members of the Ruling Party also to be present in the House to welcome their colleagues sitting on the Opposition benches.

(Interruptions)

PROF. P.J. KURIEN (Mavelikara):
Mr. Speaker Sir, we are all very happy about the agreement. We congratulate the Government and the hon. Speaker who have taken steps to reach this agreement. We have been missing our friends on the other side all these days.

We are very happy that the Government has taken such a positive step. We also thank the hon. Speaker who has played the role of a mediator.

SHRI INDER JIT (Darjeeling): Sir, I think it is a glory indeed to our democracy.

MR. SPEAKER: I think we will welcome our friends, our colleagues from this side in a very fitting manner.

SHRI R. ANBARASU (Madras Central): Sir, shall we garland them?

MR. SPEAKER: You can do that outside.

The House stands adjourned to meet again at 2.30 p.m.

13.00 hrs.

The Lok Sabha then adjourned for Lunch till Thirty Minutes past Fourteen of the Clock.

14.30 hrs.

The Lok Sabha re-assembled after Lunch at Thirty Minutes past Fourteen of the Clock.

[MR. SPEAKER *in the Chair*]

ANNOUNCEMENT BY SPEAKER

Submission of a revised and modified Action Taken report on the recommendations of the Joint Parliamentary Committee on irregularities in Securities and Banking Transactions

[English]

MR. SPEAKER: Hon. Members, the Members of all Parties - the Opposition

and the Ruling - had expressed their views on the Report given by JPC and the Action Taken Report on the same given by the Government. I am sure they had done so to arrive at the correct conclusions and the truth in the matter.

In a democracy and the Parliamentary system as per the laws, rules, norms and conventions on matters of interest for all, demonstrations are made, discussions are held and decisions are taken. In the instant matter too, all these devices and methods were used to highlight the views of the Members of the Parties. At the same time, precautions were taken to see that the decent norms of the game are followed by all concerned and institutions and the systems were not allowed to be hurt, because of which the agreement arrived between the Parties has been possible.

It is really satisfying and heartening to see that all the leaders from all the sides and Parties did their best to stick to their points of views as well as to see that the prestige, dignity and efficacy of the system is kept vibrant, effective and intact.

Very very sincerely I thank them all, all the senior leaders, other leaders and others who have shown a lot of understanding in this respect and who have done their best in the matter. But for their understanding and sense of duty towards the cause and the system the present understanding between them would not have been possible, for everybody who values the system and the cause would be grateful. The agreement reached between all parties with respect to the Action Taken Report is as follows:

The points on which action is not taken, the points on which action is partly

taken and the points on which objections have been raised by Members of the Opposition shall be reconsidered by the Government and a revised and modified Report on those points shall be submitted by the Government to the House as early as possible

14.36 hrs.

Hon. Members thumped the desks

(Interruptions)

[Translation]

SHRI RAM VILAS PASWAN (Rosera): Mr. Speaker Sir, I would like to draw your attention towards the sugar scandal.

MR. SPEAKER: From tomorrow...

[English]

SHRI P.C. THOMAS (Muvattupuzha): Sir, we would like to congratulate you for your earnest efforts, various leaders of the opposition parties, the Government and the Prime Minister for the agreement which has been arrived at and also for safeguarding the democracy.

MR. SPEAKER: No speeches please. Everybody has contributed and we are all grateful to all those who have contributed in arriving at this agreement.

THE PRIME MINISTER (SHRI P.V. NARASIMHA RAO): There is only one hero in this event and that is the speaker.

MR. SPEAKER: I think everybody is congratulating the Presiding Officer. The Presiding Officer alone could not